

[3488]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE TWENTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**IA.No.1 OF 2026
IN/AND
WRIT APPEAL NO: 730 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 26/02/2024, in W.P.No. 7977 of 2018 on the file of the High Court.

Between:

The Regional Provident Fund Commissioner-I, Compliance Regional Officer,
Barkatpura, Hyderabad.

...APPELLANT/RESPONDENT

AND

M/s Sunitha Textiles P. Ltd., 21-1-645/646, Rikab Gunj, Hyderabad- 500002. Rep.
by its Managing Director.

...RESPONDENT/PETITIONER

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the
affidavit filed in support of the petition, the High Court may be pleased to condone delay
733 days upto /12/2025, in filing the Writ Appeal.

**Counsel for the Appellant: SRI T.SASI KUMAR
Counsel for the Respondent: SRI G.RAVI MOHAN, SENIOR COUNSEL**

The Court made the following: COMMON JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2026
in/and
WRIT APPEAL No.730 of 2026

Dated:21.07.2026

Between:

The Regional Provident Fund Commissioner-I,
Compliance Regional Officer, Barkatpura, Hyderabad.

...Appellant

and

M/s. Sunitha Textiles P. Ltd.

...Respondent

JUDGMENT:

Learned counsel Sri T.Sasi Kumar appears for the appellant.

Learned Senior Counsel Sri G.Ravi Mohan appears for the
respondent/writ petitioner.

2. The appellant – Regional Provident Fund Commissioner-I, who is
respondent in W.P.No.7977 of 2018, has filed the present appeal against
the judgment dated 26.02.2024 whereby the learned writ court allowed

the said writ petition with a direction to the appellant to refund an amount of Rs.12,39,219/- which was recovered from the writ petitioner's bank account pursuant to the proceedings under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

3. The appeal suffers from a delay of 733 days, for condonation of which I.A.No.1 of 2026 has been filed.

4. Learned counsel for the appellant submits that the delay was caused in obtaining approvals from the competent authority and preparation of the appeal.

5. Learned counsel for the respondent/writ petitioner has opposed the prayer for condonation of delay. He submits that there is no explanation at all in the delay condonation application.

6. We have perused the affidavit annexed to the delay condonation application. Paragraphs 2 to 5 thereof are extracted hereunder:

- "2. I submit that the order was pronounced on 26.02.2024 and the same order has been received by our counsel on 09.01.2026.
3. Hence this office couldn't file appeal within time. In view of the above facts, the filing of appeal is delayed.
4. I submit that the delay in filing this Writ Appeal is not intentional.
5. I submit that if the delay is not condoned the Appellant would be put to lot of hardships and irreparable loss."

7. No explanation worth its name has been given by the appellant to explain the inordinate delay of 733 days in preferring this appeal. Therefore, we do not find any substantial cause whatsoever to condone the delay.

8. Hence, I.A.No.1 of 2026 is dismissed.

9. Consequently, the appeal is also dismissed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI T.SASI KUMAR, Advocate [OPUC]
2. One CC to SRI G.RAVI MOHAN, Advocate [OPUC]
3. Two CD Copies

PSK.

TKS



HIGH COURT

DATED: 21/07/2026

COMMON JUDGMENT

IA.No.1 OF 2026

IN/AND

WA.No.730 of 2026



**DISMISSING THE WRIT APPEAL AND IA
WITHOUT COSTS**

⑤
MT
14/8/26